

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00212/2017

Chandigarh, this the 29th day of January, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Sukhdev Singh son of Shri Jaswant Singh, age 59 years, Group-A, Joint Director of Training, Head of Department, Ministry of Skill Development and Entrepreneurship, Advance Training Institute, Government of India, Jodhpur, resident of Kirpal House, 465, Phase II, Urban Estate, Patiala, 147001.

....APPLICANT

(Present: None.)

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Skill Development and Entrepreneurship, Shivaji Stadium, New Delhi.
2. The Secretary, Government of India Department of Personnel and Training, Government of India, New Delhi.
3. Union Public Service Commission, through its Secretary, Shah Jahan Road, New Delhi.
4. The Director of Advanced Training Institute, Department of Ministry of Skill Development and Employment, Government of India, Gill Road, Ludhiana 141003.

....RESPONDENTS

**(Present: Mr. Ram Lal Gupta, counsel for respondents no.1, 2 & 4.
Mr. B.B. Sharma, counsel for respondent no.3.)**

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the respondents has raised a preliminary objection of territorial jurisdiction to entertain this case.

However, a bare perusal of the record would reveals that none had appeared on behalf of the applicant on 28.02.2017, 17.04.2017, 01.05.2017 & 16.05.2017. Ultimately, the present Original Application (OA) was adjourned for arguments for today.

Today, again as nobody is appearing on behalf of the applicant to argue this matter, despite repeated calls, so, we have no option, but to dismiss the case in default.

Therefore, the instant OA is hereby dismissed in default for want of prosecution.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 29.01.2018.

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